

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 117
(IB)-691(PB)/2018

IN THE MATTER OF:

IFCI Venture Capital Funds Ltd.

.... Applicant/petitioner

Vs.

VVA Developers Pvt. Ltd.

.... Respondent

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 09.08.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Respondent(s):- Mr. Apoorv Agarwal, Ms. Minal Bhatia, Mr.
Abhimanyu J., Advs. for RP

ORDER

CA-1457(PB)/2019:-

In compliance of Section 22(1) (3) (b), intimation with regard to the appointment of IRP to act as RP is taken on record subject to all just exceptions.

The application stands disposed of.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)